

BY SPEED POST

BEFORE SHRI G.S. YADAV, JOINT SECRETARY & LEGAL ADVISER & FIRST  
APPELLATE AUTHORITY (NOTARY)

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS, ROOM  
NO. 406-B 'A' WING, SHASTRI BHAWAN, NEW DELHI-110001

Appeal No.28/JS&LA(ZH)/NC/2015

**IN THE MATTER OF:**

Shri Sumit Sharma  
S/o Shri Ram Avtar Sharma  
Govind Bhawan, Vishnu Colony  
Opp. E.S.I. Dispensary No.4  
Hatwada Road, Sodala,  
Jaipur – 302 006.

Appellant

Versus

Central Public Information Officer(N)  
Ministry of Law & Justice  
Department of Legal Affairs  
Shastri Bhawan  
New Delhi – 110001

Respondent

**ORDER**

**23.2.2015**

The present appeal dated Nil of the appellant Shri Sumit Sharma has been received on 29.1.2015 with the prayer to provide the required information, as was requested in his application dated 01.12.2014, without any fee and he may be also compensated as the requisite information has not been provided well in time as provided in the Act.

2. The present appeal was fixed for hearing today, and notices were issued to the appellant as well as CPIO. It is now 4.30 p.m. whereas the hearing was fixed for 4.00 p.m. Despite service of the notices, appellant has not turned up. CPIO made her presence, as such, the appeal is being heard and disposed of based upon the submissions of CPIO and the material available on record.

3. It is a fact that the information which was sought by the appellant has not been provided timely for which CPIO has submitted that it is a very old case and due to on-


going process of interviews in various States and scarcity of staff, the relevant record could not be traced. However, she has assured that the Section has been directed to search out the record at the earliest and the requisite information will be provided to the appellant at the earliest.

4. The submission made by the CPIO appears to be reasonable particularly when appellant is not present to controvert the submissions of the CPIO.

5. In view of the above, the appeal is allowed and CPIO is directed to provide the requisite information, as asked by the appellant in his application dated 01.12.2014, at the earliest and not beyond 15 days from the date of order in appeal without charging any further fee from the appellant.

6. In case, the Appellant is aggrieved with this order, he may file a second appeal before Hon'ble CIC, 2<sup>nd</sup> Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provisions of RTI Act, 2005.

The parties be informed accordingly.

  
23.2.15

(G.S. Yadav)

Joint Secretary & Legal Adviser &  
First Appellate Authority

Date: 23.02.2015

1. Shri Sumit Sharma, S/o Shri Ram Avtar Sharma, Govind Bhawan, Vishnu Colony, Opp. E.S.I. Dispensary No.4, Hatwada Road, Sodala, Jaipur - 302 006.
2. DLA & CPIO (Notary), Department of Legal Affairs, Ministry of Law & Justice, Shastri Bhawan, New Delhi - 110001.
3. RTI Cell, Department of Legal Affairs, Shastri Bhawan, New Delhi-110001.

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